

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION**

**WRIT PETITION (L) NO. 25635 OF 2022**

Narendra Gangadas Kanakia ...Petitioner

*Versus*

Union of India & Ors. ...Respondents

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Mr. Ishaan Patkar a/w Ms. Chaitali Raul i/b RVJ Associates, Advocate  
for the Petitioner.

Mr. Suresh Kumar, Advocate for the Respondents.

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**CORAM : DHIRAJ SINGH THAKUR AND  
ABHAY AHUJA, JJ.**

**DATE : 23<sup>rd</sup> AUGUST, 2022.**

**P.C. :**

1. Learned Counsel for the Petitioner states that the impugned notice and order dated 30<sup>th</sup> June, 2022 are unsustainable in law inasmuch as the same are issued beyond the period of limitation.

2. Issue notice. Service waived by Mr. Suresh Kumar, learned Counsel for the Respondents.

3. Learned Counsel for the Respondents seeks and is granted six weeks time to file reply.

4. In the meantime, there shall be ad-interim relief in terms of prayer clause 'D' of the petition, till 11<sup>th</sup> October, 2022.

5. List on 04<sup>th</sup> October, 2022 alongwith WP(L) No. 24260 of 2022, WP(L) No. 24274 of 2022 and WP(L) No. 25125 of 2022.

**(ABHAY AHUJA, J.)**

**(DHIRAJ SINGH THAKUR, J.)**